

were quotations invited from all the countries which possess such machinery?

Shri T. T. Krishnamachari: This is a matter in which the Madhya Pradesh Government is primarily concerned. We have asked for this information because the hon. Member has tabled the question. The question of probing into how quotations were invited, where the orders were placed, how the scrutiny was done is all the responsibility of the Madhya Pradesh Government.

Shri Eswara Reddy: How many foreign experts are there, who are they and what are their emoluments?

Shri T. T. Krishnamachari: I have said that there are foreign experts, I have also given an indication as to who the consultants were, but I am afraid I am not in a position to say who these experts are, what their emoluments are, and where they come from.

Shri M. D. Ramasami: May I know whether it is the intention of the Government to control the paper industry in the near future?

Shri T. T. Krishnamachari: I am not in a position to answer that question.

Shri Jasani: May I know whether any investigation about the supply of water for running this mill was made by Mr. Harwick, and if so, what is the report?

Shri T. T. Krishnamachari: I understand that an investigation was made by the consultant. He felt that the supply of water was inadequate, and has made certain suggestions to the Madhya Pradesh Government to have a dam erected very near the mill-site, to provide adequate supply of water for the mill. And I believe the Madhya Pradesh Government has accepted the suggestion.

Shri Jasani: What was the extra expenditure involved for that?

Shri T. T. Krishnamachari: I am afraid it is not within my province. I could not ask for that information.

Shri Damodara Menon rose—

Mr. Speaker: It is no use going into details at this stage, because the Madhya Pradesh Government is concerned with the matter.

Shri Eswara Reddy: Is there any provision for the training of Indian technical personnel?

Shri T. T. Krishnamachari: That is the general policy of the Government.

The Government of India in permitting foreign technicians to come, always insist that they should train Indian personnel who will take over their place in course of time. That is the general policy of the Government which is being enforced and insisted on in every case.

MICA SCRAP

***547. Shri Nanadas:** (a) Will the Minister of Commerce and Industry be pleased to state the use to which the scrap mica, available in all mica mines is put?

(b) If it is not put to any use, are any attempts being made in India to make use of scrap mica in any way?

(c) If not, is it being exported and if so, what is the total value of mica scrap exports for the past three years, and to which countries was it exported?

(d) If it is exported, what was the customs revenue earned by the Government of India during the past three years?

The Minister of Commerce and Industry (Shri T. T. Krishnamachari): (a) and (b). A small quantity is used in this country in the manufacture of motor tyres, grease and boiler laggings, and in dusting mict splittings. In addition, there are a few firms which are planning to manufacture micanite.

(c) A statement giving the information required is placed on the Table of the House. [See Appendix III, annexure No. 19.]

(d) No customs duty is levied on the export of scrap mica.

Shri Nanadas: May I know whether the Mica Inquiry Committee has recommended any ban on the export of scrap mica from India, and if so, has the Government decided to ban such exports? And when will that come into force?

Shri T. T. Krishnamachari: There have been suggestions that the export of scrap mica should be banned, and the Government is examining all these suggestions, and has not come to any conclusion yet. I might also inform the hon. Member that in proportion to the total amount of mica that we export, the amount of scrap mica is almost negligible.

Shri Nanadas: May I know the members of the Mica Inquiry Committee and their main arguments for recommending the ban?

Mr. Speaker: The hon. Member wants the reasons.

Shri Nanadas: Their main arguments.

Mr. Speaker: I quite agree. Has the report been published?

Shri T. T. Krishnamachari: Actually the exploitation of mica is not within the purview of the Ministry of Commerce and Industry. The Ministry of Commerce and Industry is merely concerned with the export of mica. The exploitation of mica is the privilege of the Ministry of Natural Resources and Scientific Research, and I would suggest that the hon. Member should table a question to the appropriate Minister.

Shri B. S. Murthy: May I know the total annual export of mica scrap, and the countries to which it is being exported?

Shri T. T. Krishnamachari: In value the export of scrap mica comes to nearly Rs. 10 lakhs. I am afraid I have not got the information regarding the countries.

Shri S. V. Ramaswamy: Is there any factory in India which can use mica scrap for the manufacture of electrical insulation?

Shri T. T. Krishnamachari: I do not know whether there is any such factory. But as I said there are plans for manufacturing micanite. How far micanite can be used for purposes of electrical insulation is a matter for the experts to tell the House, and it is not within my knowledge anyway.

Shri K. K. Basu: May I know whether the Government has ascertained the reasons for the negligible export of mica scrap?

Shri T. T. Krishnamachari: It looks as though some people want a large amount of mica scrap to be exported while others want that this export should be banned. And if the export is negligibly small, I think Government is satisfied about it, and it has satisfied both parties also.

COMMUNITY PROJECTS

*551. **Shri S. C. Samanta:** (a) Will the Minister of Planning be pleased to state the reason for the non-inclusion of non-officials in the Advisory Board to State Development Committees for the implementation of Community Projects?

(b) On what State Organisations relating to Community Projects have non-officials been included?

(c) Has the assistance of local, social and public bodies been invited for execution of the projects and if so, at which stage?

The Deputy Minister of Irrigation and Power (Shri Hathi): (a) to (c). The main reason is that the Advisory Board to the State Development Committee has been set up for the purpose of dealing with the administrative aspects of the Community Development Programme in the State. The actual planning and execution is done at the project level and non-officials are included in the project Advisory Committees of which there is one for each project.

Shri S. C. Samanta: May I know in which Committees are these non-officials taken at the State level?

Shri Hathi: They are taken in at the project level committees.

Shri S. C. Samanta: Does the hon. Minister mean Project Advisory Committees?

Shri Hathi: Yes, Sir.

Shri S. C. Samanta: May I know whether it is a fact that in the draft outline of the first Five-Year Plan, it has been stated on page 252 that

"Special steps are needed in States to ensure that local bodies are able to participate in the Plan in respect of their programmes."

Shri Hathi: Yes, Sir.

Shri S. C. Samanta: May I know, Sir, how local bodies, and social and other bodies have been represented in these Committees?

Shri Hathi: Yes, Sir. The local bodies and other local workers are taken at the project level committees and some of the persons who are taken are the local Members of Parliament, local members of the State Assembly, local members of the District Board, specified representatives from agriculturists, then practical agriculturists and other prominent people. They are to be taken on the project level, that is, where actually the project work is to be done.

Shri S. C. Samanta: The hon. Minister said about semi-Government bodies and other agriculturists. May I know whether representatives from social bodies are intended to be included also?

Shri Hathi: Yes, Sir.

Shri S. N. Das: Arising out of part (c), may I know, Sir, to what extent assistance has been obtained from these local bodies and individual members of Parliament and Legislative Assemblies?

Shri Hathi: That is actually what I said, Sir. Members from local bodies, members of Parliament and Legislative Assemblies are being taken on the Committees.